

1

MCRC-24564-2025

IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE AMIT SETH ON THE 30th OF JULY, 2025

MISC. CRIMINAL CASE No. 24564 of 2025

PRAVESH KUSHWAH Versus JE STATE OF MADHVA PRADESI

THE STATE OF MADHYA PRADESH

Appearance:

Shri Brajesh Kumar Tyagi - Advocate for the applicant.

Shri Rajendra Singh Yadav - P.P. for respondent/State.

ORDER

In terms of the order dated 28.07.2025, the applicant withdrew the regular bail application filed by him in connection with Crime No.150/2025 registered at Police Station Madhoganj, District Gwalior for the offence punishable under Section 8/20 of NDPS and sought interim bail by filing interlocutory application bearing I.A. No.16419/2025 on the ground that his wife is pregnant and there is no other family member in his family to look after her.

The counsel appearing for the State had verified the factum of pregnancy of the wife of the applicant and the same has been found to be true. Vide communication dated 29.07.2025 issued by the Station House Officer, Police Station Madhoganj, District Gwalior., the office of Advocate General has been informed that there is no other responsible family member available in the family of the applicant to look after her pregnant wife. The



2 MCRC-24564-2025

estimated date of delivery of the wife of the applicant was 20.07.2025, however, the baby is yet to be born.

Taking into consideration the aforesaid fact, I.A. No.16419/2025 is hereby allowed and it is hereby directed that the applicant shall be released on interim bail for a period of 30 days w.e.f. 31.07.2025 on his furnishing personal bond of Rs.50,000/- (Rupees Fifty Thousand only) with one solvent surety of the like amount to the satisfaction of the concerned trial Court.

The applicant shall positively surrender before the trial Court on 29.08.2025, failing which, the trial court shall be at liberty to take the applicant into custody forthwith.

This order will remain operative subject to compliance of following conditions by the applicant :

- i) The applicant will comply with all the terms and conditions of the bond executed by him;
- ii) The applicant will co-operate in the investigation/trial, as the case may be;
- iii) The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;
- iv) The applicant will not commit any other offence during pendency of the trial, failing which, this bail order shall stand cancelled automatically without further reference to the Bench.

3

MCRC-24564-2025

- v) The applicant will not seek unnecessary adjournments during the trial; and
- vi) The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

I.A.No.16419/2025 stands disposed of in above terms.

The counsel for the applicant is directed to file the documents before the Registry of Court relating to surrender of the applicant before the trial Court, failing which, Registry is directed to list this matter before this Court under the head "direction".

A copy of this order be sent to the court below for necessary information and compliance.

Certified copy as per rules.

(AMIT SETH) JUDGE

Van